

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 299/MP/2026

Subject : Petition under Regulation 26(9) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 61(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019; Regulations 110, 111, 112 and 113 of the CERC (Conduct of Business) Regulations, 1999; and Regulations 64 and, 65 of the CERC (Conduct of Business) Regulations, 2023 seeking directions regarding the sharing of net savings arising out of the refinancing of loan by Damodar Valley Corporation in respect of its Bokaro and Raghunathpur Thermal Power generating stations for the period from 1.4.2014 to 31.3.2019 and 1.4.2019 to 31.3.2024.

Petitioner : PSPCL

Respondent(s) : DVC

Date of hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PSPCL
Ms. Shree Dwivedi, Advocate, PSPCL

Record of Proceedings

The matter was called out for a hearing in hybrid mode.

2. During the hearing on '*admission*', learned counsel for the Petitioner submitted that the present Petition has been filed seeking directions regarding the sharing of net savings arising out of the refinancing of the loan by the Damodar Valley Corporation (DVC) in respect of its Bokaro Thermal Power and Raghunathpur Thermal Power Generating Stations for the tariff periods, 2014-2019 and 2019-2024.
3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - a) Admit and issue notice to the Respondent;
 - (b) The Respondent to file its reply in the matter, on or before **9.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **25.10.2026**.
4. The Petition shall be listed for hearing on **12.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

